GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:927 ANSWERED ON:11.12.2013 JUDICIAL REFORMS Lal Shri Kirodi ;Pakkirappa Shri S.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Committee constituted on Judicial Reforms has submitted its report to the Government;
- (b) if so, the details thereof including the inferences and the recommendations made by the Committee;
- (c) if not, the reasons for the delay; and
- (d) the steps being taken by the Government to make the judicial system more effective and ensure speedy trial of criminal cases?

Answer

MINISTER OF LAW & JUSTICE AND COMMUNICATIONS & INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL)

(a) to (d): The Ministry of Law and Justice had held a National Consultation for strengthening the judiciary towards reducing the pendency and delays in October, 2009. The Consultation considered and deliberated upon the Vision Document which was endorsed by a Resolution at the end of the Consultation. To realize the objectives set out in the Vision Document, a National Mission for Justice Delivery and Legal Reforms was set up in August 2011. The National Mission has twin objectives of increasing access by reducing delays and arrears in the system and enhancing accountability through structural changes and by setting performance standards and improving capacities. The Mission has adopted a co-ordinated approach for phased liquidation of arrears and pendency in judicial administration by providing support for better court infrastructure including computerization, encouraging increase in strength of subordinate judiciary, recommending policy and legislative measures in the areas prone to excessive litigation, suggesting reengineering of court procedure for quick disposal of cases and laying emphasis on human resource development. The National Mission has a time frame of five years (2011-16).